HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu)

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ORDER

No: 1715 **of 2026/RG** **Dated:** 03.11.2026

In exercise of the powers conferred by sub-section (3) of Section 9 of the Bharatiya Nagarik Suraksha Sanhita, 2023, read with Section 183 thereof, Section 52A of the Narcotic Drugs and Psychotropic Substances Act, 1985, Section 3(2)(a) of the Oaths Act, 1969, the High Court hereby confers upon the Civil Judges (Junior Division), appointed vide Government Order No. 13833-JK(LD) of 2026 dated 27.10.2026, the powers of a Judicial Magistrate First Class within their respective districts w.e.f. from the date of their positioning, strictly for the following purposes and subject to the applicable statutory provisions and rules:

1. **Recording of Statements:** Recording of confessions and statements under Section 164 of the Code of Criminal Procedure, 1973, or Section 183 of the Bharatiya Nagarik Suraksha Sanhita, 2023, as applicable, in accordance with the procedure prescribed there under;

2. **Supervision of Sealing and Sampling of Contraband:** Supervising the process of drawing, packing and sealing of representative samples of seized narcotic drugs, psychotropic substances and controlled substances, wherever required, in accordance with Section 52A of the Narcotic Drugs and Psychotropic Substances Act, 1985, read with the Narcotic Drugs and Psychotropic Substances (Seizure, Storage, Sampling and Disposal) Rules, 2022, and other applicable directions.

3. **Attestation of Affidavits:** Administering oaths and affirmations for the purpose of affidavits, in accordance with clause (a) of Sub Section 2 of Section 3 of the Oaths Act, 1969, and other applicable laws and rules.

Note: ***The Civil Judges (Junior Division) presently attached with J&K Judicial Academy shall, however, exercise the aforesaid powers w.e.f. the date of issuance of order of their positioning in the Courts.***

By Order.

(M.K. Sharma)
Registrar General

No:- 52650-78 **/RG/GS** **Dated:-** 03.11.2026

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice _____;

.....for kind information of their Lordships.

3. Commissioner/Secretary to Govt., Department of Law, Justice & Parliamentary Affairs, UT of J&K.
4. Secretary, Law and Justice, Administration of UT of Ladakh.
5. Registrar Vigilance, High Court of J&K and Ladakh, Jammu;
6. Registrar Rules, High Court of J&K and Ladakh, Jammu;
7. Registrar Computers (I.T), High Court of J&K and Ladakh, Jammu;
8. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
9. All Principal District & Sessions Judge, UTs of J&K and Ladakh
10. CPC, e-Courts, High Court of J&K and Ladakh, Jammu;

..... *for information.*

11. Concerned Civil Judge (Junior Division)

..... *for information and necessary action.*

12. Incharge NIC, High Court of J&K and Ladakh, Jammu/Srinagar for information and uploading the same on the official website of the High Court.
13. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar for information and keeping the record of the same.
14. Order File.

Registrar General